

**HIGH COURT OF JUDICATURE AT HYDERABAD FOR THE STATE OF
TELANGANA AND THE STATE OF ANDHRA PRADESH**

**Instructions for filing of cases before 4th vacation court i.e.,
on 31-05-2018.**

1. Matters relating to all the subjects will be entertained only if impugned Order is passed on or after **17th May 2018** and received on or **before 29th May 2018** and also if the impugned order coming into effect during the said period or during the second half of Summer Vacation, 2018.
2. Writ Petitions relating to demolition, dispossession, disconnection of electricity supply and orders passed, communicated and received by the petitioner(s) will be entertained.
3. No writ petitions and criminal petitions filed to quash FIR/Charge sheets and relaxation of conditions of bail/release of vehicles/Modification petitions will be entertained during second half of Summer Vacation, 2018.
4. Writ Petition(s) relating to the service matters are not entertained as matters of course, unless the issue cannot wait till the reopening of Court after Summer Vacation 2018.
5. Bail Applications will be entertained only if the rejection order(s) passed on or after **17th May 2018** and received on or **before 29th May 2018.** refusing/dismissing the bail by the Magistrate and Sessions Judge/Additional Sessions Judge are filed alongwith the Bail Application,
6. Writ Petition(s) relating to Stamps and Registration will not be entertained.
7. Public Interest Litigation will not be entertained.
8. No letter/petition for withdrawal of cases will be entertained.

// By Order //


28-5-2018
VACATION OFFICER

Hyderabad,

Dated: 28/05/2018.